

rised partitions in Cantonment Board shops in Delhi and action being taken in each of these cases are given in the Statement I and II laid on the Table of the House. Placed in Library. See No. LT-3685/82.

**Strike of 19th January not joined by employees of State Bank of India
New Delhi**

4272. SHRI BHEEKHA BHAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some of the employees of State Bank of India, Local Head Office, New Delhi Main Branch and other Branch Offices of the Bank in Delhi/New Delhi did not join the 19th January strike;

(b) if so, the number of such employees stating the number of SC/ST and non-SC/ST employees separately;

(c) whether it is also a fact that these loyal employees are now facing some sorts of problems such as forced transfers; non-payment of their medical/T.A. bills etc. due to their not joining the said strike;

(d) if so, whether Government have given them any protection; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). State Bank of India has reported that the members of the supervising staff in their Delhi Circle did not join the strike on 19th January 1982. From amongst the workmen, besides watch and ward staff 190 other employees posted in the branches/offices in Delhi also did not join the strike. Of these 128 belonged to Scheduled Castes and Scheduled Tribes.

(c) to (e). State Bank of India has reported that these loyal employees are not facing any problem like forced transfers, non-payment of medical/TA bills etc. as a result of their non-participation in the strike.

Review of Cotton Monopoly Procurement Scheme of Maharashtra

4273. SHRI V. N. GADGIL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have reviewed the cotton Monopoly Procurement scheme of Maharashtra; and

(b) whether Government propose to extend the duration of Maharashtra Raw Cotton Act 1971 by ten years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) The Maharashtra Raw Cotton (Procurement, Processing, and Marketing) Act 1971, is valid upto June 30, 1982. The question of according Government's approval to its extension will be considered at the appropriate time on receipt of a suitable proposal to that effect from the Government of Maharashtra.

तीसरे स्तर की विमान सेवा से जोड़े जाने वाले गुजरात के शहर

4274. श्री मोती भाई आर० चौधरी :

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात के कितने हवाई अड्डों पर तीसरे स्तर की विमान सेवा आरम्भ करने का विचार है;

(ख) यह सेवा आरम्भ करने के लिए किसी शहर को शामिल करने हेतु क्या सिद्धान्त निर्धारित किए गए हैं; और

(ग) क्या यह सेवा चलाने के लिए गुजरात में पूर्ण यातायात तथा इस रनवे को सुविधाएं उपलब्ध हैं और यदि हां, तो इस सेवा का लाभ वहां कब तक दिया जायेगा ?